

Bill No. 56 of 2017

THE INDIAN INSTITUTES OF INFORMATION
TECHNOLOGY (AMENDMENT) BILL, 2017

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BILL

*further to amend the Indian Institutes of Information
Technology Act, 2014.*

BE it enacted by Parliament in the Sixty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Institutes of Information Technology (Amendment) Act, 2017.

Short title and
commencement.

(2) It shall come into force on such date as the Central Government may, by notification
5 in the Official Gazette, appoint.

30 of 2014.

2. In section 24 of the Indian Institutes of Information Technology Act, 2014 (hereinafter referred as the principal Act), in clause (d) of sub-section (2), for the words "Indian Institutes of Information Technology", the words "Indian Institute of Technology" shall be substituted.

Amendment
of section 24.

STATEMENT OF OBJECTS AND REASONS

The Indian Institutes of Information Technology Act, 2014 was enacted, *inter alia*, to declare certain Institutes of Technology to be institutions of national importance.

2. The Government of India set up a new Indian Institute of Technology, Design and Manufacturing at Kurnool in the State of Andhra Pradesh to give effect to its obligation under the Andhra Pradesh Reorganisation Act, 2014. Now it has been decided to amend the Indian Institutes of Information Technology Act, 2014 so as to bring the said Institute within the scope of that Act and to declare it as an institution of national importance.

3. The Indian Institutes of Information Technology (Amendment) Bill, 2017, *inter alia*, seeks to declare the Indian Institute of Technology, Design and Manufacturing at Kurnool as an institution of national importance and include it in the Schedule to the said Act.

4. The Bill seeks to achieve the above objectives.

NEW DELHI;

PRAKASH JAVADEKAR

The 21st March, 2017.

FINANCIAL MEMORANDUM

Clause 4 of the Indian Institutes of Information Technology (Amendment) Bill, 2017, *inter alia*, seeks to amend the Schedule to the Indian Institutes of Information Technology Act, 2014 so as to include the Indian Institute of Information Technology, Design and Manufacturing at Kurnool within the scope to the said Act and declare it as an institution of national importance.

2. The Indian Institute of Information Technology, Design and Manufacturing at Kurnool is already functioning and a budgetary allocation of Rs. 3.10 crore had been made for the years 2015-2016 and Rs. 20.00 crore for the year 2016-2017 under the Plan fund. The expenditure for establishment of the said Institute shall be met from the budgetary provisions of the Department of Higher Education under the Ministry of Human Resource Development.

3. The Bill does not involve any other expenditure of recurring or non-recurring nature from the Consolidated Fund of India.

ANNEXURE

EXTRACTS FROM THE INDIAN INSTITUTES OF INFORMATION
TECHNOLOGY ACT, 2014

(30 OF 2014)

* * * * *
24.(1)* * * * * Director.

(2) The search-cum-selection committee shall consist of the following, namely:—

* * * * *

(d) Director of a Indian Institutes of Information Technology to be nominated by
Minister incharge of Human Resource Development—Member, *ex officio*;

* * * * *

32. All appointments of the staff of every Institute, except that of the Director, shall
be made in accordance with the procedure laid down in the Statutes, by— Appointments.

(a) the Board, if the appointment is made on the academic staff in the post of
Assistant Professor or if the appointment is made on the non-academic staff in every
cadre the maximum of the pay scale for which exceeds prevalent grade pay scale for
Group A Officers;

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further to amend the Indian Institutes of Information
Technology Act, 2014.

(Shri Prakash Javadekar, Minister of Human Resource Development)